

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 250 OF 2018 &
IA NO. 800 OF 2018

Dated : 7th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GRIDCO Limited

...

Appellant(s)

Vs.

Odisha Electricity Regulatory Commission & Ors.

...

Respondent(s)

Counsel for the Appellant (s)

:

Mr. Arijit Maitra

Counsel for the Respondent(s)

:

Mr. G. Umapathy
Mr. Rutwik Panda for R-1

Mr. Matrugupta Mishra
Mr. Ambuj Dixit for R-2

Ms. Kanika Singh for State of Odisha

ORDER

Admit.

Issue Notice to the Respondents returnable on 30.10.2018

The learned counsel appearing for the Respondent Nos. 1 to 3 pray for four weeks' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the Respondent No.1 to 3, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.1 to 3 are permitted to file reply in the instant Appeal on or before 03.10.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 25.10.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **30.10.2018** as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member